

Women's Courts in Delhi

1131. SHRIMATI KRISHNENDRA KAUR (DEEPA):
SHRI BRIJ BHUSHAN SHARAN SINGH:
SHRI RAMPAL SINGH:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to set up Women's Courts in Delhi;

(b) if so, the details and objectives thereof; and

(c) the time by which such courts are likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) to (c): The Registry of the Delhi High Court has reported that four Women Courts—one Court of Additional Sessions Judge at Tis Hazari and three Courts of Metropolitan Magistrates, one each at Tis Hazari, New Delhi, and Karkardooma (Shahdara)—have been established in Delhi with effect from 31.8.1994. The main object of setting up of these Women Courts, which has a Lady Judge or Magistrate as Presiding Officer, and a Lady Additional/Assistant Public prosecutor, is that the women victims of crimes relating to bride burning, atrocities on account of demand of dowry, rape, kidnappings, outrage of modesty etc. may feel more comfortable and confident while making statements and further these cases would also be expeditiously disposed off.

Training to Foreign Pilots

1132. SHRI SATYA DEO SINGH:
SHRI PANKAJ CHOWDHARY:
SHRI RAMPAL SINGH:
DR. RAMESH CHAND TOMAR:

Will the PRIME MINISTER be pleased to state:

(a) whether India has acquired efficiency in imparting training to the pilots of fighter planes;

(b) if so, the number of foreign fighter plane pilots trained in India during the last three years; and

(c) the amount of foreign exchange earned as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a): Yes, Sir.

(b) No flying training has been imparted to foreign fighter plane pilots in India during the last three years. However, six Royal Malaysian Air Force fighter pilots are currently being given ground training in India regarding operation of MiG-29 fighter aircraft.

(c) An amount of US \$ 21,042 has been earned as a result of the training mentioned above.

[English]

Recommendations of 11th Law Commission

1133. SHRI RAM VILAS PASWAN:
SHRIMATI GIRIJA DEVI:

Will the PRIME MINISTER be pleased to state:

(a) the number of vacancies of judges at various levels and the name of High Courts in the country which have the maximum vacancies of judges;

(b) the recommendation of the 11th Law Commission with regard to increasing of the strength of the judiciary;

(c) the extent to which the recommendations of 11th Law Commission have been accepted by the Government; and

(d) the steps taken/proposed to be taken by the Government to bring a reform in the judicial system?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) The requisite information is given in the enclosed statement-I.

(b) and (c) The 11th Law Commission in its 120th Report had, inter-alia recommended that the present strength of 10.5 Judges per million population be increased to 50 Judges per million population. With regard to the strength of Judges in High Courts, among other factors, institution and pendency of cases are more relevant than the basis of population only. The recommendation, therefore, has not been found acceptable. In so far as the matter relating to Subordinate Judiciary is concerned, their strength is determined by the State Governments in consultation with their respective High Courts. Copies of the Law Commission's Report have already been forwarded to all the State Governments.

(d) In order to consider the problem of arrears of cases in Courts and find out ways and means to deal with it as expeditiously as possible, a meeting of the Chief Ministers and Chief Justices was held on 4th December, 1993, under the Chairmanship of the Prime Minister. The Conference recommended several steps in a resolution it adopted for speedy disposal of cases in Courts/Tribunals, which have been accepted by the Government and commended to all the State Governments/Union Territory Administration and High Courts/Tribunals for necessary action. Three Working Groups of Law Ministers, thereafter, met to consider the recommendations contained in the above Resolution with regard to rural litigation, arrears of cases in Administrative Tribunals and alternative dispute resolution. The implementation of December, 1993 resolution and recommendations made by the Working Groups were reviewed by the Law Ministers at their plenary meeting held in Calcutta in November, 1994. A copy of the Resolution adopted at the meeting is at Statement-II attached.